# GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF FINANCIAL SERVICES

## **LOK SABHA**

### **UNSTARRED QUESTION NO. 3482**

ANSWERED ON MONDAY, JULY 15, 2019/ ASHADHA 24, 1941 (SAKA)

#### **IMA JEWELLERY CASE**

3482. SHRI SHIVAKUMAR C. UDASI:

Will the Minister of FINANCE be pleased to state:

- (a) whether I Monetary Advisory (IMA) Jewellery Fraud case came to light with an audio clip in Karnataka;
- (b) if so, the details thereof;
- (c) whether the Government has conducted an investigation into the said case; and
- (d) if so, the details thereof?

#### Answer

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR)

(a) to (b): The Directorate of Enforcement (ED) has informed that based on First Information Report (FIR) of Bangaluru Police, ED has registered a case against I Monetary Advisory Private Limited (IMA) and related entities under the Prevention of Money laundering Act, 2002.

The Ministry of Corporate Affairs, Office of the Director General of Corporate Affairs (DGoCA) has informed that Registrar of Companies (ROC), Bangalore has received a complaint against a Limited Liability Partnership (LLP) namely IMAIP Bullion and Trading LLP registered with ROC, Bangalore for collection of amount from public at large by inducting them as partners in the said LLP.

(c) to (d): Based on the report of ROC Bangalore, the Ministry of Corporate Affairs (MCA) has ordered an investigation against IMAIP Bullion and Trading LLP.

As per information received from the Government of Karnataka, a case has been registered and a Special Investigation Team (SIT) has been constituted for investigation of the aforesaid case.

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